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20.9

(15)

22.7.94

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No sitting. Adjourned
to 26.9.94 for hearing.

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26.9.94

Hon. Mr S. Dayal, AM

None for the applicant. Shri
N.B. Singh for the respondents.

The order sheet shows that
the counsel for the applicant was not
present on 15.04.94 when the case
was listed for hearing and he is also
not present on 21.4.94 when the
case was listed for hearing. It is
seen that the applicant has lost
his interest and the case is dismissed
in default.

huh

Am